

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

Appeal No. 207/252/ND/2018

Uniyal Cargo Movers Pvt. Ltd.

Under Section: Section 252.

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

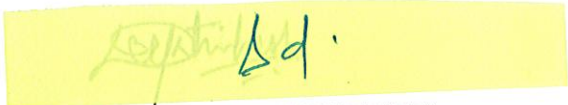
Order delivered on 04.04.2018

For the Appellant : -
For the Respondent : Manish Raj

ORDER

Ld. Counsel for the appellant seeks time to put on record the bank's statement for last three years as per directions. Allowed to file within two days. The counsel for ROC has filed reply. The counsel for the appellant states that they have filed income tax returns upto the year 2016-2017, hence dispensing of the service to the income tax is granted. For further consideration on 1st May, 2018.

Ritu


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**